

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

~~Comments~~

A.Ds. not returned

Registration

~~Regd~~  
26/2

27-2-2002

Ld Counsel for the applicant

present. A.Ds not returned  
Await return of A.Ds till

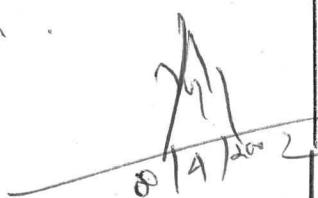
27-3-2002

  
27/2/02  
REGIS-RARA.Ds not  
returned~~Regd~~  
27/3/02

Regd.

~~Regd~~  
SPM

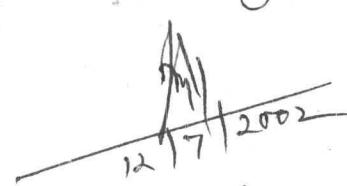
8-4-2002

A.Ds not yet back although  
notified by Regd. Part were  
sent on 14-1-2002 and  
hence Service treated  
sufficient on all the  
Respondents.Call on 22-4-2002  
for Counter.  
8/4/2002

REGIS-RAR

12-7-2002

The applicant is absent on call. No  
steps taken by him to file rejoinder.  
Pleadings are therefore deemed completed.  
List this case for final hearing.

  
12/7/2002

Registrar

ORDER DATED 13-8-2002.

Heard Mr. Barendranath Das,

Advocate for the Applicant and Mr. D.N.

Mishra, learned Standing Counsel for the Railways. It has been disclosed in the counter that the grievances of the Applicant as raised in this Original Application have been resolved during the pendency of this Original Application. A copy of the said counter has already been served on the counsel for the Applicant on 21.6.2002.

In the aforesaid premises Mr. Mishra Learned Standing Counsel for the Railways undertakes to clearup all the arrears of the applicant, if not already done, within a period of two months from the date of receipt of a copy of this order. On the face of the said undertakings, the Respondents are directed to clearup the arrears of the applicant, if not already done in the meanwhile, within a period of

O'DT

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Counter not filed.

Regr.

19/4

Dt. 22.4.2002

Ld. Counsel for the applicant is present. Sri D.N. Mishra, S.C. for the Railways has already filed Memo of Appearance for all the Respondents on 8.4.2002 and to-day prays for time to file counter. Heard.

Time granted till 13.5.2002 for counter.

~~REGISTRAR~~

Counter not filed.

Regr.

Dt. 13.5.2002

Ld. Counsel for the applicant is present. Ld. Standing Counsel for the Railways prays for further time to file counter. Heard.

Time granted till 17.6.2002 to file counter.

~~REGISTRAR~~

Counter not filed.

Regr.

12/6

two months from the date of receipt of a copy of this order.

With the aforesaid observations and directions the OA is allowed but in the circumstances, however, without any order as to costs.

Send copies of this order to all the parties and free copies of this order be given to learned counsel for both sides.

*Yakub*  
13/08/2002

(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)